

of the refugees have entered India through the North Eastern border and most of them are at present in the North East Frontier Agency. They are being evacuated to the Tibetan Refugee Transit Camp at Bhalakpung. Later some will be deployed for road work and others in Agricultural Settlement Schemes.

40-HOUR WEEK FOR WORKERS

•40. SHRI P. N. RAJABHOJ: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the International Labour Conference has recommended adoption of a 40-hour week for workers; and

(b) if so, what steps Government have taken to implement this recommendation?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) Three Conventions on 40-hour week were adopted by the Conference during the thirties. It also considered at its 45th Session held in June 1961 the adoption of a Recommendation providing for a progressive attainment of the 40-hour week. The Recommendation could not, however, be adopted for lack of a quorum.

(b) A 40-hour week is not considered practicable in the existing conditions.

USE OF A.I.R. FREQUENCIES BY TIBETAN AUTHORITIES

•41. SHRI P. N. RAJABHOJ: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Chinese authorities in Tibet use almost the same radio frequencies that are being used by the All India Radio for its programme in North India; and

(b) if so, whether Government have protested to the Chinese Government

for the violation of International Frequency?

THE MINISTER OF INFORMATION AND BROADCASTING (DH. B. V. KESKAR): (a) Some of the frequencies used by Chinese authorities are either common or close to ours. However, it is not certain whether the transmitters are being located in Tibet or China;

(b) As the People's Republic of China is not a member of the International Telecommunication Union, the allotment of frequencies by that Union is not binding on it. Between December 1958 and January 1960, the People's Republic of China was approached in respect of three frequencies, but the Chinese authorities did not agree to clear the interference.

RENOVATION OF THE PLANT AT THE SINDRI FERTILIZER FACTORY

•42. SHRI ANSARUDDIN AHMAD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that an expert committee was appointed to investigate as to whether the fertilizer plant at Sindri had worn out to a great extent and would require substantial renovation; *

(b) whether it is a fact that on account of this deterioration of the plant, there has been a sharp decline in production;

(c) whether a Dutch fertilizer expert has been invited to help the committee in suggesting measures for restoration of full production; and

(d) whether any preliminary enquiry has been done and if so, what are the causes of this early deterioration in the plant?

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): (a) to (d) A statement is placed on the Table of the Sabha.

STATEMENT

(a) to (c) The Sindri Fertilizer Factory was maintaining production